

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 97 of 2020

In the matter of:

K.S. Sreenivasan

.....Appellant

Vs

Landmark Housing Projects (India) Pvt. Ltd.

.....Respondent

Present:

For Appellant:- Mr. Kumar Anurag Singh, Anasuya Choudhary, Zain A. Khan, Devesh Tripathi, Richa Pandey and Faraaz Anees, Advocates.

For Respondent :-Mr. Kumar Kushyant Singh and Mukul Lather, Advocates.

ORDER

02.03.2020- Learned Counsel for the Appellant submits that he is ready with rejoinder, which he will file during the course of day. He is permitted to do so. If any, relevant document forming part of the record of Tribunal has been left out, same may also be filed.

Post the matter 'For Admission (After Notice) on **26th March, 2020.**

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(V. P. Singh)
Member (Technical)**

**(Alok Srivastava)
Member (Technical)**

SC/NN